

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 305
(IB)-118(PB)/2019

IN THE MATTER OF:

Ravindra Singh

.... Applicant/petitioner

v.

M/s. Piyush Colonisers Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 13.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Lokesh Bhola, Ms. Harshita Agarwal,
Mr. Sanchit Gawri, Advs.

ORDER

Despite the supply of paper book, reply has not been filed within the time granted and a further prayer for time has been made. Let reply be now filed within a week which shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 10.04.2019.

Sdl-

(M.M.KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)